

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No.204
257/59/ND/2019

IN THE MATTER OF:

Mr. Mohan Pillai & Anr. ... **Applicant/Petitioner**
Versus
M/s Eicher Motors Ltd. & Ors ... **Respondent**

Under Section: 59 of the Companies Act, 2013

Order delivered on 18.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Advocate Rajesh Ranjan and Anoop Dawar Advocate for
Respondent No. 1, For Petitioner -Joby P. Varghese, Advocate

ORDER

In the course of the hearing, we notice that the reply is not uploaded on the DMS. Therefore, Ld. Counsel for the RP is directed to upload the same within two days from today. Petitioner is also directed to upload the full documents including the reply, if any, on DMS within 2 days from today.

List the matter on 01.09.2021.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)